

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

07.01.2015

OA No. 291/00722/2014

Mr. P.N. Jatti, Counsel for applicant.

Heard learned counsel for the applicant.

The learned counsel for the applicant submits that he will be satisfied if the OA is disposed of with the directions to the respondents to decide his representation dated 26.12.2013 (Annexure A/1) within the specified time.

Accordingly the respondents are directed to consider and decide the representation of the applicant dated 26.12.2013 (Annexure A/1) in accordance with the provisions of law by passing a reasoned & speaking order within a period of two months from the date of receipt of a copy of this order.

The applicant is also directed to send a copy of the paper book of the OA along with a copy of this order to the respondents.

If the applicant is aggrieved by the decision taken on his representation, he is at liberty to file substantive OA.

With these observation & directions, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

W.R.
(B.V. Rao)
Member (J)

Abdul